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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. (Cr). No. 1/99

IN

O A No. 926/97

New Delhi: this the 24th day of September, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Court on its own motion

Versus

Dr. Ram Chandra,  
S/o Sh. D.N. Chaudhary,  
R/o Kapoori Mahammedpur,  
Belaparsa, PO,  
Distt. Ambedkar Nagar (UP)  
& anr.

.... Respondents.

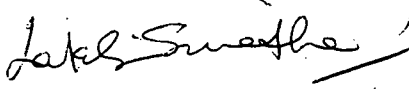
(By Advocate: Dr. Sumant Bhardwaj)

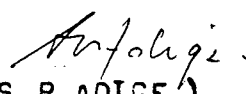
ORDER (ORAL)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Dr. Sumant Bhardwaj, Advocate, as well as his  
client Dr. Ram Chandra (Respondent Dr. Ram Chandra) <sup>who is also present</sup> have  
filed affidavits expressing unconditional apology.  
We have gone through the affidavits which have also  
been read out in open court by Dr. Bhardwaj, Advocate.

2. The apology is accepted and the contempt  
proceedings are dropped. Notices are discharged.

  
( MRS. LAKSHMI SWAMINATHAN )  
MEMBER (J)

  
( S. R. ADIGE )  
VICE CHAIRMAN (A).

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